
DELHI DEVELOPMENT (GRANT OF ALLOWANCE TO NON-OFFICIAL MEMBERS OF THE ADVISORY COUNCIL) RULES, 1959

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DELHI DEVELOPMENT (GRANT OF ALLOWANCE TO NON-OFFICIAL MEMBERS OF THE ADVISORY COUNCIL) RULES, 1959

In exercise of the powers conferred by sub-section (1) of section 56 of the Delhi Development Act, 1957 (61 of 1957), read with clause (r) of sub-section (2) of that section, the Central Government hereby makes the following rules namely:

1. . :-

These Rules may be called the Delhi Development (Grant of Allowance to Nonofficial Members of the Advisory Council) Rules, 1959.

2. Definitions :-

In these rules, (unless the context otherwise requires)

- (i) "Act" means the Delhi Development Act, 1957,
- (ii) "Advisory Council" means the advisory council constituted under section 5 of the Act, and
- (iii) "Authority" means the Delhi Development Authority constituted under section 3 of the Act.

3. Grant of allowance to Non-Official Members of the Advisory Council :-

(1) A non-official member of the Advisory Council shall be paid by the Authority

- (i) daily allowance at the rate of Rs. 15 per day for attending a

meeting of the Advisory Council, and

(ii) whenever a member, who is not a resident of Delhi, has to come from an outstation to Delhi specifically to attend a meeting of the Advisory Council, mileage allowance for the journey at such rate as is admissible to an officer of the Central Government of the first grade, under Section V of the Supplementary Rules of the Central Government:

Provided that in case of a member of Parliament, who is also a member of the Advisory Council, the said daily and mileage allowance will be admissible when the Parliament is not in session and on production of a certificate by the member that he has not drawn any such allowance for the same journey and halts from any other Government source.